

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. – I

Misc Application No. ST/EH/30180/2020

in

Service Tax Appeal No. 398 of 2012

(Arising out of **Order-in-Original** No.40/2011-Adjn (Commr) ST, dated 31.10.2011 passed
by Commissioner of Customs & Central Excise, Hyderabad)

Tanla Solutions Ltd.,

Tanla Technology Centre,
Hi-Tech City Road,
Madhapur, Hyderabad,
Telangana – 500 081.

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APPELLANT

VERSUS

**Commissioner of Customs,
Central Excise & Service Tax**

Posnet Bhavan, Ramkoti,
Hyderabad – 500 001.

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RESPONDENT

Appearance

Shri C. Sumanth, Advocate for the Appellant.

Shri A. Rangadham, Superintendent for the Respondent.

Coram: Hon'ble Mr. P.K. CHOUDHARY, MEMBER (JUDICIAL)

Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30046/2022

Date of Hearing:09.03.2022

Date of Decision:09.03.2022

[ORDER PER: BENCH]

Miscellaneous Application for Early Hearing is allowed. The appellant have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and have filed copy of Form – 1, Form – 3 and Form – 4. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Order dictated and pronounced in open court)

**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**